

FIR No.834/2020  
u/s 25 Arms Act  
PS Punjabi Bagh  
S/v Rajesh @ Kamal

16.06.2021

**Matter taken up through VC.**

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for the applicant / accused Rajesh @ Kamal.

An application for grant of bail is moved on behalf of accused / applicant Rajesh @ Kamal.

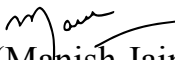
It is submitted by ld. Counsel for the applicant / accused that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that alleged recovery has already been effected and charge sheet has been filed and accused is no more required for any interrogation. It is also submitted that accused is in JC since 22.10.2020. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. Perused the reply filed on behalf of IO.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and previously involved in many cases and if enlarged on bail may commit the offence again.

Considering the abovesaid submissions and the fact that accused is previously involved in many cases, I am of the considered opinion that accused may not be granted bail. Further, it has been observed that earlier also, bail application of the accused had been dismissed vide order dated 06.01.2021 and no change of circumstance has been averred by the counsel. Accordingly, bail application of accused Rajesh @ Kamal is hereby disposed of as dismissed.

Copy of this order be given *dasti* to Ld. Remand Advocate.

  
(Manish Jain)

MM-01(West)/THC:Delhi  
16.06.2021

FIR No.391/2019  
u/s 279/428 IPC  
PS Punjabi Bagh

16.06.2021

**Matter taken up through VC.**

This is an application seeking release of vehicle bearing registration no. **DL1CAC 5165** on superdari.

Present: Ld. APP for the State.

Ld. Counsel for the applicant Akabar.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is requested that the aforesaid vehicle may be kindly be released to the applicant.

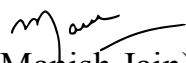
IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL1CAC 5165** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi

16.06.2021

FIR No.521/2021  
u/s 302/397/34 IPC & 25 Arms Act  
PS Punjabi Bagh

16.06.2021

**Matter taken up through VC.**

This is an application seeking release of vehicle bearing registration no. **HR38 Y 4001** on superdari.

Present: Ld. APP for the State.

Ld. Counsel for the applicant Ashok Kumar Madan.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is also submitted by ld. Counsel that aforesaid vehicle is victim vehicle. It is requested that the aforesaid vehicle may be kindly be released to the applicant.

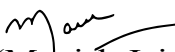
IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **HR38 Y 4001** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi

16.06.2021

FIR No.534/2021  
u/s 279/337 IPC  
PS Punjabi Bagh

16.06.2021

**Matter taken up through VC.**

This is an application seeking release of vehicle bearing registration no. **DL1RP 4452** on superdari.

Present: Ld. APP for the State.  
Ld. Counsel for the applicant Ekta.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is also submitted by ld. Counsel that aforesaid vehicle is victim vehicle which was insured on the date of offence. It is requested that the aforesaid vehicle may be kindly be released to the applicant.

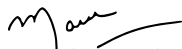
IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL1RP 4452** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi  
16.06.2021

**Vehicle No.DL1ERA 8471**  
**Challan no. DL18013210403124107**

16.06.2021

**Matter taken up through VC.**

Present. Ld. APP for the State.

Applicant Rishipal in person.

Request is made to release the vehicle bearing no. **DL1ERA 8471** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

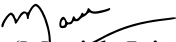
Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. **DL1ERA 8471** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the condition that the same shall be produced as and when required by this court. The applicant will intimate the court in case he changes his address. **Further, applicant is directed to submit the RC of the vehicle in the court failing which vehicle shall not be released.**

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 02.08.2021.

  
(Manish Jain)

MM-01(West)/THC/16.06.2021

Challan No.3994-01072-73-16  
Veh. No.DL1RK 3560  
MTC Circle

16.06.2021


Matter taken up through VC.

Application taken up today as per directions of Hon'ble High Court vide circular no.6/R/RG/DHC/2021 dated 14.05.2021.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, put up for purpose fixed on 05.07.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

16.06.2021